GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:4355 ANSWERED ON:20.02.2014 INTER STATE RIVER WATER DISPUTES

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Ramasubbu Shri S.;Rane Dr. Nilesh Narayan;Yadav Shri Dharmendra

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the present status of inter-State water disputes including Mullaperiyar and Palar Dam issues, dispute/issue-wise;
- (b) the steps being taken by the Union Government for the amicable settlement of all the disputes/issues in a time bound manner, dispute/issue-wise;
- (c) whether there is a need for the amendment of the Inter-State Water Disputes Act and the River Boards Act for time bound clarificatory/supplementary orders of tribunals on inter-State water disputes and for setting up an Inter-State River Basin Authority for overall coordination of watershed agencies under inter-State basins;
- (d) if so, the details thereof and the steps being taken by the Government in this regard;and
- (e) the steps taken by the Government to promote integrated irrigation management solutions on the basis of river basin development?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE AND WATER RESOURCES (SHRI GHULAM NABI AZAD)

(a) The status of various Inter-State water disputes which have been referred to Tribunals for conflict resolution is given below:-

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S.No Name of Tribunal States concerned Date of Present constitution Status
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1 Ravi & Beas Water Punjab, Haryana April, 1986 Report and Tribunal and Rajasthan decision under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and as such the matter is subjudice.
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2. Cauvery Water Kerala, Karnataka, June, 1990 Report and Disputes Tamil Nadu anddecision given
Tribunal Puduchery on 5.2.2007 which
was published
vide Notification
dated 19.2.2013.
Special Leave
Petition (SLP)
filed by party
States in Hon'ble
Supreme Court
pending and as
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such the matter

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3. Krishna Water Karnataka, Andhra April, 2004 Report and
Disputes Pradesh and decision given
Tribunal-II Maharashtra
                          on 30.12.2010.
         Further report
         given by the
         Tribunal on
         29.11.2013.
         However, as per
         Supreme Court
         Order dated
         16.9.2011, till
         further order,
         decision taken
         by the Tribunal
         on references
         filed by States
         and Central
         Government shall
         not be published
         in the official
         Gazette. As such,
         matter is sub-
         judice.
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4. Vansadhara Water Andhra Pradesh February, 2010 Report and Disputes Tribunal & Odisha decision not

given by the Tribunal.State of Odisha has filed an SLP in Supreme Court against the appointment of Justice Sri Ghulam Mohammad, Member of the Tribunal. As such matter is sub-judice. Hon'ble Vansadhara Water Disputes Tribunal in its Order dated 17.12.2013 has directed to constitute a 3member Protem Supervisory Flow Management and Regulation Committee on River Vansadhara to implement its Order. Ministry of Water Resources has taken a decision to implement the

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5. Mahadayi Water Goa, Karnataka November, 2010 Report and Disputes Tribunal and Maharashtra Decision not given by the Tribunal.
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The issue of Mulla Periyar Dam and Palar Dam are sub-judice in the Supreme Court. Central Government has constituted a 3-member Supervisory Committee on Babhali Barrage on 24.10.2013 for implementation of the Order dated 28.2.2013 of Hon'ble Supreme Court.

Action has been initiated by the Central Government as per the provisions of ISRWD Act, 1956 on the request of Government of Bihar received under Section 3 of the Act on river Sone.

- (b)to(d) Inter-State River Water Dispute Act, 1956 has already been amended in the year 2002 in consultation with all the State Governments whereby adjudication of water disputes by the Tribunals was made time-bound. Further, a committee was also set up by the Central Government to study the activities that are required for the optimum development of a river basin and changes that may be required in the existing River Board Act, 1956. The report of the Committee has been placed before National Forum of Ministers of Water Resources/irrigation of the States and also been sent to the concerned Central Ministries, all the States and Union Territories.
- (e) Several steps for augmentation, conservation and efficient management to ensure sustainability of water resources, including measures for irrigation development are undertaken by the respective State Governments. In order to supplement the efforts of the State Governments, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes and programmes such as Accelerated Irrigation Benefits Programme (AIBP); Repair Renovation and Restoration of Water Bodies. The Government of India has also launched National Water Mission with objective being inter-alia "conservation of water, minimizing wastage and ensuring its more equitable distribution both across and within States through integrated water resources development and management".